Central Administrative Tribunal Ernakulam Bench

Dated Thursday the twentyfifth day of May, One thousand, nine hundred and eighty nine.

Present

Hon ble Shri SP Mukerji, Vice Chairman and

Hon ble Shri G Sreedharan Nair, Judicial Member

DA No.137/89

M Achuthan

: Applicant

Vs

- 1 The Union of India rep. by the Secretary to the Govt. of India, Ministry of Industry New Delhi.
- The Development Commissioner Small Scale Industries New Delhi-110 011

: Respondents

M/s M Ramachandran & P Ramakrishnan

: Counsel of applicant.

Mr PVM Nambiar, Sr CGSC

: Counsel of Respondents.

ORDER

Shri G Sreedharan Nair, Judicial Member

Heard counsel of the applicant as well as the Sr CGSC to whom notice on admission was issued.

The applicant, a Draughtsman Grade-II attached to the Small Scale Industries has fixed this application for a declaration that he is entitled to the revised scale of pay applicable to Drapattsman Grade-II with effect from 21.12.1985. Evidently, the claim has been

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put forward on the strength of the order dated

29.10.86 issued by the Development Commissioner.

On a perusal of much order it is seen that though

the revision of the scale of pay of Draughtsman

Grade-II has been ordered with restrospective

effect from 21.12.85, it relates only to the

incumbent; listed in the enclosures who possess;

the requisite qualifications as per the amended

Recruitment Rules notified on 21.12.85. Admittedly,

the applicant does not possess; those qualifications.

As such, he is not entitled to seek the declaration.

We reject the application.

(G Sreedharan Nair)

Judicial Member 25.5.89

(SP Mukerji) Vice Chairman 25.5.89